

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**Company Appeal (AT)(Ins.) No. 1483 of 2019**

**In the matter of:**

**Mr. Rajneesh Nagar**

**...Appellant**

**Vs.**

**Ultimate Infracity Pvt. Ltd. & Ors.**

**...Respondents**

**Present :**

**Appellant: Mr. Videh Vaish, Advocate**

**Respondent: Mr. Shubho, Advocate**

**Mr. Sachin, Advocate**

**ORDER**

**22<sup>nd</sup> January, 2020**

Heard the Learned Counsel for the Appellant.

It is represented on behalf of the Appellant that the matter has been settled between the parties. Hence, The Learned Counsel for the Appellant seeks permission from this Court to withdraw the instant Company Appeal. Accordingly, the instant appeal is dismissed as withdrawn. Further, the Learned Counsel for the Appellant is permitted to move an application before the Learned Adjudicating Authority for withdrawal of the application as per

...contd.

Section 12A of the 'I&B' Code, 2016 read with Regulation 30A of the Insolvency And Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) 2<sup>nd</sup> Amendment Regulations 2019 and to seek appropriate remedy if it so desires/advised. It is made clear that if 'Committee of Creditors' is not constituted yet, the same shall not be constituted for a period of three days from today.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

ss/nn